

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.303/2015

IN

OA No. 1522/2014

MA No.1287/2014

This the 1st day of September, 2015

**Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)**

Shri Vinay Kumar Bahl
S/o Shri Lal Chand Bahl
R/o Lal Ashiana, 1764, Multani Mohalla,
Rani Bagh, New Delhi:110034.

....Petitioner

(By Advocate: Shri Amit Anand)

Versus

Union of India: Through

1. Shri Ajay Kumar Puthia
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Shri Arun Arora,
Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.
3. Shri Anurag Tripathi,
Sr. Divisional Personnel Officer,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.
4. Shri Navin Parsu Ramka,
Sr. Divisional Operations Manager,

Northern Railway, Delhi Division,
State Entry Road, New Delhi.

...Respondents.

(By Advocate: Shri V.S.R.Krishna)

(CP No.303/2015)

(2)

Order (oral)

Per Sudhir Kumar, Member (A)

Heard the learned counsel for both the sides. Learned counsel for the petitioner submits that the present C.P. had been filed, because the respondents had made certain recoveries from the applicant's retiral benefits, but, during the pendency of the C.P., the respondents have since re-credited, the amounts so recovered to the account of the petitioner, and the OA is still pending adjudication. Therefore, he seeks permission to withdraw the C.P. Permitted. The Contempt Petition is dismissed as withdrawn, and notices issued are discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/